

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TOWNSHIP DEVELOPERS INDIA
LIMITED**

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Township Developers India Limited
2.	Date of incorporation of Corporate Debtor	May 4, 2006
	Authority under which Corporate Debtor is incorporated/registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number of Corporate Debtor	U70109MH2006PLC161598
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor	HDIL Towers, 4 th Floor, Anant Kanekar Marg, Bandra East, Mumbai - 400051.
6.	Insolvency Commencement Date in respect of the Corporate Debtor	April 29, 2024
7.	Estimated date of closure of Insolvency Resolution Process	October 26, 2024
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional	Name: Incorp Restructuring Services LLP Reg. No.: IBBI/IPE-0129/IPA-1/2022-23/50032
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: 8, 3 rd Main, KSSIDC Ind Estate, 6th Block, Ajajinagar, Bangalore - 56001, Karnataka
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Correspondence Address: Incorp Restructuring Services LLP 405 – 407, Hind Rajasthan Building, Dadar East, Mumbai - 400014 Correspondence e-mail id: cirptd!!@gmail.com ,
11.	Last date for submission of claims	May 21, 2024 (7 days from the date of this public announcement)

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12.	Classes of creditors, if any, under clause (b) of sub – section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at:	(a) Web Link for downloading claim forms: www.ibbi.gov.in/downloadforms.html (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a corporate insolvency resolution process of Township Developers India Limited on April 29, 2024 vide order no. CP (IB) No.77/MB-IV/2024.

The creditors of **Township Developers India Limited**, are hereby called upon to submit their claims with proof on or before **May 21, 2024** to the interim resolution professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Note:

1. Pursuant to the order dated April 29, 2024, Mr. Purusottam Behera was appointed as the Interim Resolution Professional by the Hon'ble NCLT, Mumbai Bench.
2. A Public announcement inviting claims from the creditors of the Corporate Debtor has been made earlier by the erstwhile IRP on May 2, 2024, in Economic Times and Pratahkal of Mumbai Edition.
3. Vide order dated May 7, 2024 (Date of receipt of the order by the undersigned is May 13, 2024), M/s. Incorp Restructuring Services LLP has been appointed as the Interim Resolution Professional of the Corporate Debtor.
4. The Creditors of the Corporate Debtor are hereby requested to submit their claims against the Corporate Debtor in respective forms on or before **May 21, 2024** i.e. within 7 days of this public announcement with the undersigned as per the details specified hereinabove.





Incorp Restructuring Services LLP

Through its Authorized Signatory Mr. Vithal M. Dahake

As the Interim Resolution Professional of Township Developers India Limited

Registration Number: IBBI/IPE-0129/IPA-1/2022-23/50032

AFA No. AA1/50032/02/300625/20020 valid till June 30, 2025

Date: May 15, 2024

Place: Mumbai